(2021) 07 SEBI CK 0003

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.25, 252, 601 Of 2020 In Appeal No. 310 Of 2016, 118, 165 Of 2020

Sharmila Raj Thackeray & Ors — APPELLANT

Vs

Securities & Exchange Board of India — RESPONDENT

Date of Decision : 01-07-2021

Acts Referred:

Citation : (2021) 07 SEBI CK 0003

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Shyam Mehta, Mangesh Sawant, Kumar Desai, Mihir Mody, Arnav Misra, Mayur Jaising, K. Ashar, Prakash Shah, Kushal Shah, Pradeep Sancheti, Rashid Boatwalla, Aditya Vyas

Judgement

1. In spite of the specific direction in the past, we find that the pleading are not complete in all the appeals. There is an application for condonation of

delay. We direct all the respondents to file a reply to the delay application as well as to the other applications within three weeks from today. Two

weeks thereafter is allowed to the appellant to file rejoinder. All these appeals would be listed for orders on the application for condonation of delay on

August 10, 2021. It is made clear that if affidavits are not filed, the Tribunal will proceed and consider the application for condonation of delay on the

next date.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through

video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.

